Merger of nationalised general insurance companies

*704. SHRI SAUGATA ROY: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether there is any proposal pending before the Government to merge the four nationalised general insurance companies into a single company; and

(b) if so, the broad features thereof?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) No, Sir.

(b) Does not arise.

Announcement of dates by C.A.G. of India for Departmental Promotion Examination for Clerks/Typists

5304. SHRI VAYALAR RAVI: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether it is a fact that the office of the Comptroller and Auditor General of India has not so far announced the dates for conducting the Departmental Promotion Examination for Clerks/Typists and Group-D officials which have been postponed since December, 1976 while other examinations like S.A.S. Examination and Revenue Audit Examination for Auditors which were similarly postponed were held subsequently; and

(b) if so, the reasons therefor and the steps taken by the Government to do away with this injustice?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b). It has been decided to hold the Departmental Promotion Examinations for Clerks/Typists and Group 'D' officials in September/October, 1977.

जीवन बीमा निगम की पालिसियों का समाप्त होना

5305. श्री चौधरी मोतीभाई आर० : क्या वित्त तथा राजस्व और बैंकिंग मंत्री यह बताने की कृपा करेंगे कि :

(क) जीवन बीमा निगम की पालिसियों का पांच वर्ष के बजाय दो वर्ष का वार्षिक प्रिमियम न भरने पर समाप्त होने का नियम किस तारीख से लागू किया गया था और इसके क्या कारण है ;

(ख) क्या सरकार को पता है कि इससे अधिकांशतः निर्धन और ग्रामीण लोगों पर दुष्प्रभाव पड़ा है ; और

(ग) क्या सरकार का विचार गरीब और ग्रामीण लोगों की असुविधा को ध्यान में रखते हुए दो वर्ष वाले पुराने नियम को पुनः लागू करने का है ?

वित्त तथा राजस्व और बैंकिंग मन्त्री (श्री एच० एम० पटेल) : (क) जीवन बीमा निगम ने अभी तक ऐसा कोई नियम लागू नहीं किया है जिसके अन्तर्गत यदि पांच वर्ष तक प्रीमियम न अदा किया गया हो तो जीवन बीमा पालिसी समाप्त हो जाएगी । इस समय जीवन बीमा निगम में जो नियम लागू है, उनके अन्तर्गत जो इस संबंध में बीमा अधिनियम, 1938 के अनुरूप है, जीवन बीमा निगम द्वारा जारी की गई पालिसी केवल तब समाप्त होती है यदि उसके प्रीमियम की अदायगी कम से कम लगातार तीन वर्ष तक न की गई हो ।

इस संबंध में, यह कहा जा सकता है कि जीवन बीमा निगम द्वारा जारी की गई पालिसी अभ्यर्पण मूल्य की स्थिति पर तब पहुंचती है जब तीन वर्ष तक लगातार उसका प्रीमियम अदा किया गया हो । इसके अलावा, उस पालिसी को जो अभ्यर्पण मूल्य की स्थिति पर पहुंच जाती है, बीमाकृत चकता

रकम के लिए बीमित रकम होता है, चाहे उसके और प्रीमियम अदा न भी किए गए हों। चुकता पालिसियों की रकम देने के संबंध में अधिनियम के उपबन्ध में पहली जनवरी, 1976 से यह संशोधन कर दिया गया है कि प्रीमियम पांच वर्ष तक अथवा प्रीमियम की अदायगी की मूल अवधि की एक चौथाई अवधि तक, इनमें से जो भी कम हो, अदा किया गया होना चाहिए बशर्ते कि इस प्रकार अदा की गई प्रीमियम की रकम कम से कम तीन वर्ष तक अदा की गई हो। बीमे की चुकता रकम की पात्रता की इस शर्त का, अभ्यर्पण मूल्य से सम्बद्ध नियमों की शर्तों के अन्तर्गत ली गई पालिसी का अभ्यर्पण मूल्य प्राप्त करने के पालिसी होल्डर के अधिकार पर कोई प्रभाव नहीं पड़ता।

(ख) जी, नहीं।

(ग) जी, नहीं।

Implementation of Directions of Government by Union Bank of India

5306. SHRI AHSAN JAFRI: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether the Union Bank of India has completely failed to implement the directions given by the Government of India, Ministry of Personnel and Administrative Reforms O.M. No. 8/11/73. EST (SCT) dated 12th September, 1974, while giving departmental promotions in the cases of Scheduled Castes and Scheduled Tribes; and

(b) the percentage of promotion given to Scheduled Castes and Scheduled Tribes after the last examination conducted by the Union Bank of India for departmental promotions?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b). In the posts filled by direct recruitment, the public sector banks have been following Government instructions regarding reservation for Scheduled Castes and Scheduled Tribes.

Pending extension of the Government's instructions regarding reservation for Scheduled Castes and Scheduled Tribes in promotions including those contained in the Department of Personnel & Administrative Reforms O.M. No. 8/11/73-EST(SCT) dated 12th September, 1974, to the public sector banking system, the banks were advised in 1975 to consider giving relaxation in the qualifying marks both in the written examination and in the interview to the SC/ST employees for promotion made on the basis of written test and interview.

Union Bank of India has reported that in accordance with an agreement with its employees' Federation, 25 per cent of appointments to its officers Grade II cadre will be made from among the eligible employees subject to their obtaining the minimum prescribed 55 per cent marks in aggregate in the competitive test and interview. The bank has further reported that of the 1404 who appeared for test conducted during 1976 for promotion to 185 vacancies, 25 belonged to Scheduled Castes/Tribes. None of them could make the grade for promotion despite relaxation of qualifying standards to 50 per cent in aggregate in their case.

Instructions to Indian Institute of Public Administration for New Research Programme

5307. SHRI K. MALLANNA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether in view of the change in Government, Government have issued some fresh instructions to the Indian Institute of Public Administration to chalk out a new research *programme;*